

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1253/2001

New Delhi, this the 11th day of July, 2001

HON'BLE MR. KULDIP SINGH, MEMBER (J)

Suresh Kumar Maurya,
S/o Shri Hira Lal Maurya,
R/o C-2/156, Sector 5, Rohini,
Delhi-110085.

... Applicant

(By Advocate: Shri R.K. Shukla)

V E R S U S

Union of India through:

1. The General Manager
Northern Railway, Baroda House,
New Delhi.

2. The Assistant Personnel Officer,
HQ-II, Northern Railway,
Baroda House,
New Delhi.

3. Shri Deepak Krishna,
EDCE (P) Railway Board
Service through official respondents.

... Respondents

ORDER (ORAL)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking directions to quash and set aside the impugned order dated 13.8.1999 at Annexure A1 whereby he was given one month's notice of termination w.e.f. 13.9.1999.

2. Brief facts of the case are that the applicant was initially appointed as Bangla Khalasi with Shri Deepak Krishna, CE/C, Northern Railway by Respondent No.2 w.e.f. 8.11.1996. After completion of 4 months continuous service his services were terminated as TADK w.e.f. 10.3.1997 on 1.4.1997 by the respondents and he



was again appointed as TADK by the respondents w.e.f. 30.9.1997 and subsequently w.e.f. 30.9.1997 his services were terminated. On 9.6.1998, he was again appointed as TADK and since then he had worked upto 13.9.1999. His services were terminated by giving one month's notice w.e.f. 13.9.1999 on the ground that since 11.8.1999 he remained on un-authorised absence as advised by the concerned officer. Thereafter the applicant had represented vide representation dated 31.8.1999 against the termination of his services to the higher authorities, but the representation has not yet been disposed of by the respondents till date.

3. Keeping in view the facts and circumstances of the case, I feel that the OA can be disposed of, at admission stage, by giving a direction to the respondents to dispose of the representation dated 31.8.1999 and also the grounds taken by the applicant in the OA by passing a reasoned and a speaking order within a period of two months from the date of receipt of a copy of this order.

4. The OA is disposed of in terms of para 3. The applicant is at liberty to reagitate the matter, if so advised. No costs.

5. Registry is directed to send a copy of the OA alongwith this order.



(KULDIP SINGH)
MEMBER (J)

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